

[Mr. Speaker]

or anybody exercising discretion in any manner, but I personally think that something has happened which makes us hang our heads in shame. There should be a way out to find time to discuss it today or any time convenient to the House....
(Interruptions)

SHRI SAMAR GUHA : It is a specific case of an adjournment motion. It can be discussed in no other form.
(Interruptions)

MR. SPEAKER : I only wanted to know from him as to whether they have instituted a judicial inquiry.....
(Interruptions)

SHRI K.C. PANT : Sir, this matter has come up before the House. I will have to consult the Prime Minister and discuss the matter. If you want, I will come forward with a statement.

MR. SPEAKER : At what time ?

SHRI K. C. PANT : If you want, I will come forward with a statement in the evening and give all the facts.

MR. SPEAKER : Say, 3 0' Clock ?

SHRI K. C. PANT : Later. Then, I will have more facts. 5 0' Clock.

MR. SPEAKER : I will have a statement from him.....(Interruptions)

SHRI A.K. GOPALAN : Are you allowing the adjournment motion or not, Sir ?

MR. SPEAKER : I have not given my ruling on it yet. I will just hear the statement of the Minister and let you know.....(Interruptions) From the Home Minister.

SHRI J. B. KRIPALANI : The Minister says that the Prime Minister is not present and he has to consult the Prime Minister.....

MR. SPEAKER : Let me know first whether there is any judicial inquiry

pending. After that, I will let you know.....(Interruptions) In that case I will place it before the House and I will go by the wishes of the House.

SHRI H.N. MUKERJEE : In the course of the discussion on the adjournment motion....(Interruptions) that the matter merits an adjournment motion....

MR. SPEAKER : No, No. I will hear the statement and then decide.

SHRI H.N. MUKERJEE : Merely by hearing what Government is going to do about it ? Something has happened, the implications of which have to be discussed. The Government may suggest a remedial measure including judicial inquiry. That is a different matter.

SHRI E.K. NAYANAR : Are you going to shut out the discussion on adjournment motion ?

SHRI KAMALNAYAN BAJAJ (Wardha) : I have to make a submission. While giving the statement not only on these eleven Naxalites killed—a statement should cover police and other individuals also killed.

MR. SPEAKER : It is only about the recent incident.

12.51 hrs.

PAPERS LAID ON THE TABLE

STATEMENT REGARDING FIRE AT
BARAUNI RAILWAY STATION

THE DEPUTY MINISTER IN THE
MINISTRY OF RAILWAYS (SHRI M.
YUNUS SALEEM) : On behalf of Shri Nanda I beg to lay on the Table a statement (Hindi and English version) regarding fire at Barauni Railway Station on North-Eastern Railway on the 11th November, 1970. [Placed in Library. See No, LT. 4348/70].

श्री शिवचन्द्र झा (मधुबनी): बरौनी में जो आग लगी है 11 नवम्बर को, उसके बारे में जो स्टेटमेंट रक्खा गया है उसके मुताल्लिक मैं कुछ कहना चाहता हूँ। पहले श्रीलिमये ने यहाँ इसका उठाया था। अब मंत्री महोदय ने स्टेटमेंट दे दिया है। इस तरह से हम लोगों को सवाल करने का मौका नहीं मिलता है। हम उनको क्रास एग्जामिन नहीं कर सकते। आप को जो काल अटेंशन नोटिस इसके लिये दी गई थी आप उसको मंजूर कर लेते और उम के बाद मंत्री महोदय स्टेटमेंट देते तो हम उन से सवाल कर लेते। अब जब भी मंत्री महोदय कोई स्टेटमेंट दें तब आप मेम्बरों को सवाल करने का मौका दें। आज जो स्टेटमेंट हो रहा है उसके बारे में आप हम को सवाल करने से महरूम क्यों करते हैं? जब सदन किसी चीज के बारे में काल अटेंशन नोटिस देता है तब आप पहले उसको मंजूर कर लिया करें उस के बाद मंत्री महोदय को बयान देने की इजाजत दी जाये।

श्री रामाबतार शास्त्री (पटना): यह सही चीज है। इस मामले पर जिन लोगों ने काल अटेंशन नोटिस दिया था बेहतर था कि उनको पहले बहस करने का मौका दिया जाता उसके बाद मंत्री महोदय स्टेटमेंट देते। ऐमा न होने से बहुत सी बातों का पता नहीं लग पायेगा।

अध्यक्ष महोदय: अब तो यह अजेंडा पेपर पर आ चुका है।

श्री रामाबतार शास्त्री: इसके बारे में जो काल अटेंशन नोटिस दी गई है, आप पहले उन को मान लें तब फिर मंत्री स्टेटमेंट दें।

WEST BENGAL (PREVENTION OF VIOLENT (ACTIVITIES) ACT.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH

(SHRI K. C. PANT): I beg to lay on the Table a copy of the West Bengal (Prevention of Violent Activities) Act, 1970 (President's Act No. 19 of 1970) published in Gazette of India dated the 22nd November, 1970, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970. [Placed in Library. See No. LT-4349/70].

12.52 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Air Corporations (Amendment) Bill, 1970, which has been passed by the Rajya Sabha at its sitting held on the 17th November, 1970.”

AIR CORPORATIONS (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Air Corporations (Amendment) Bill, 1970, as passed by Rajya Sabha.

12.53 hrs.

ADVOCATES (SECOND AMENDMENT) BILL

AS PASSED BY RAJYASABHA

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANATH RAO): Sir, I beg to move for leave to withdraw the Bill further to amend the Advocates Act,